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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

.....  
NEW DELHI, THE 18th October, 1977.

NOTIFICATION  
(INCOME-TAX)

NO.2016(F.NO.404/99/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the notification of the Government of India in the Department of Revenue & Banking (Revenue Wing) No.1673 (F.No.404/126/76-ITCC) dated 26.2.1977, namely:-

In the said notification, for the words and letters "S/Shri B.L.Sexena & B.L. Shah who are gazetted officers of the Central Government to exercise the powers of tax Recovery Officers", the words and letters "Shri B.L.Shah, being a gazetted officer of the Central Government, to exercise the powers of a Tax Recovery officer" shall be substituted.

sd/-

( E. Venkataraman )

Deputy Secretary to the Government of India

The Manager,  
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Deputy Secretary to the Government of India

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*g. k. k. k.*  
(MISS GITA KUMAR)  
ASST. DIRECTOR (DS&F).

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